

NOTICE**Engagement of Research Associates in Law and Economics/ Public Policy in the Insolvency and Bankruptcy Board of India on Contract Basis.**

The Insolvency and Bankruptcy Board of India (IBBI) established under the Insolvency and Bankruptcy Code, 2016 invites applications from eligible candidates for engagement as Research Associates on contract basis to assist the Board in the discharge of its functions under the Insolvency and Bankruptcy Code, 2016 in the following disciplines:

Position	Discipline	Grade	Number
Research Associates	Law	I /II	3
Research Associates	Economics/ Public Policy	I/II	3

Note: The number of position in a discipline/grade is liable to change.

2. Research Associates are initially required for a period of one year which can be further extended at best by one year as per requirements of the Board and subject to satisfactory performance.

3. A person under the age of 63 as on 31st October 2017 is eligible to apply for the position of Research Associates.

4. The qualifications, eligibility and compensation is given in the **Annexure A**. The engagement of the Research Associates shall be governed by the Insolvency and Bankruptcy Board of India (Engagement of Research Associates and Consultants) Regulations, 2017, as amended from time. These Regulations are available at www.ibbi.gov.in.

5. Applications in the format given at **Annexure B** may be sent by e-mail to personnel@ibbi.gov.in, addressed to the CGM (HR Division), Insolvency and Bankruptcy Board of India by 10th November, 2017. Applications received after this date shall not be considered.

The last date for receipt of applications is 10/11/2017.

Schedule I

Discipline of Research Associate	Qualifications	
	Essential	Desirable
Economics	Post Graduate degree in Economics or Public Policy from a recognized University or Institution.	(a) Consistent high academic performance; (b) Doctoral degree from a reputed University / Institution in Economics or a closely related area; (c) Degree / Diploma / Certification in Regulatory Economics.
Law	(i) LL. B or equivalent from a recognized University and/or Institute, and (ii) Qualified to be registered as an Advocate in any State Bar Council of India in terms of Advocate's Act, 1961.	(a) Consistent high academic performance; (b) LL. M. / Doctoral degree from a reputed University / Institution in Law or a closely related area; (c) Degree / Diploma / Certification in Regulatory Law.

Schedule II

Level	Experience (Employment / Practice/ Research) in the relevant discipline (Years)	Consolidated Monthly Remuneration + 10 percent annual increase
Level I (Research Associate)	< 3	Rs. 40,000
Level II (Research Associate)	≥ 3 - < 5	Rs. 60,000

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA
FORMAT OF APPLICATION

Photo

Please sign across
photograph

1.Position applied for:

Level I

Level II

(You may tick both if you want to be considered for both)

2.Discipline

Law

Economics/Public Policy

(You may tick both if you want to be considered for both)

3.Gender:

Male/Female/Others

4.Name of the Candidate:

_____ (IN CAPITAL LETTERS)

5.Father's/Mother's/Husband'sName:

_____ (IN CAPITAL LETTERS)

6.Date of birth _____ (DD/MM/YY) _____ Age (as on 31.10.2017)

7.Address for communication:

8. Email address:

_____ (All communications from the Board will be made to this e-mail address given by you).

9.Contact Number: a) Landline _____ b) Mobile _____

10.Educational/Professional/TechnicalQualification(Starting from Class 12th onwards)

Examination passed	Discipline/ Specialization /Subject	Board/University	Year of Passing	Durationof Course (In Months)	Percentage of marks	Division

11. Have you passed the Limited Insolvency Examination?

If so, please attach a copy of the certificate.

12. Experience, if any, starting from previous to present

(Total Experience: __ Years __ Months)

Employer's Name & address (Also indicate whether Central Government/State Government/Public Sector/Private Sector)	Designation	From	To	Brief description of duties

13. Please list out publications and other achievements.

- i.
- ii.
- iii.
- iv.

Declaration to be signed by the Candidate

I hereby certify that above mentioned in the application are correct and true to the best of my knowledge and belief and nothing material fact/information has been suppressed or concealed there from. I also certify that no criminal proceeding is pending against me before any Court of law. If any mentioned by me is found false or incorrect at any stage, then my services shall be liable to be terminated without any notice.

PLACE:

DATE:

SIGNATURE OF THE APPLICANT

Name:

Note: Please submit your application typed in pdf or JPEG format only and do not attach any certificate or documents with email. The certificates and documents need to be submitted only at the time of interview, if you are called for the same.